Central Administrative Tribunal Madras Bench

OA/310/00356/2021

Dated the 1st day of April Two Thousand Twenty One

PRESENT
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

Smt.K.Lakshmi, Wd/D of E.Kuppan, Ex Senior Track Man, SSE/P.Way/PON/MAS/S.Rly, Ramapuram Village, Tada Mandal, Nellore District, A.P-524401.

.. Applicant

By Advocate M/s.Ratio Legis

Vs.

- 1. Union of India, rep. by The General Manager, Southern Railway, Park Town, Chennai-3.
- 2. The Assistant Personnel Officer (Settlement),
 Chennai Division,
 Southern Railway,
 NGO Annexe, Park Town,
 Chennai 600003. ...Respondents

By Advocate Mr.P.Srinivasan

2 OA 356/2021

ORAL ORDER [Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

"to call for the records related to the representation dated 9.2.2019 made pursuant to letter No.M/P.50/RTIA/2018-19/892 dated 10.1.2019 and further to direct the respondents to make necessary entries in the PPO/PPA and to pay 'the Fixed Medical Allowance' and to make further order/orders as this Tribunal may deem fit and proper and thus render justice."

- 2. Heard Mr.Vijayakumar for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
- 3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation dated 09.2.2019 in a time bound manner.
- 4. Hence, this OA is disposed of, without going into the merits of the case, with a direction of the respondents to consider the pending representation of the applicant dated 09.2.2019 and pass a reasoned and speaking order, as per law, within 2 months from the date of receipt of a copy of this order.
- 5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar) (S.N.Terdal) Member(A) Member(J)

01.04.2021

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